

and Fake Currency Cell has been set up in the National Investigation Agency to investigate Terror Funding cases.

The Unlawful Activities (Prevention) Act, 1967 has been strengthened by amendments in 2013 which *inter-alia* includes enlarging the scope of proceeds of terrorism to include any property intended to be used for terrorism, enlarging the scope of Section 17 relating to punishment for raising funds for terrorist act by including within its scope, raising of funds both from legitimate or illegitimate sources by a terrorist organization, terrorist gang or by an individual terrorist, and includes within its scope offences by companies, societies or trusts.

The PMLA has also been strengthened in 2013 by incorporating the provisions relating to removing the monetary threshold for schedule offences, strengthening confiscation and provisional attachment powers with regard to money laundering investigation, covering new financial institutions and designated non-financial business and professions within the scope of PMLA, enhancing the powers of Financial Intelligence Unit (FIU) to access information from banks and financial institutions and introduction of broad range of sanctions under PMLA including sanctions against designated Directors and employees of reporting entities. Thus, both PMLA and UAPA have sufficiently stringent provisions to combat money laundering and terrorist financing.

The central and State Law Enforcement Agencies have registered a total of 217 FIRs and 132 charge sheets have been filed in various Courts in terror financing cases since 2006 till date. These also include 11 cases investigated by the National Investigation Agency (NIA).

(c) to (e) The Financial Action Task Force (FATF) team from Paris, France had visited India in 2011 to monitor compliance of India's Action Plan with FATF standards and since then India has complied with all FATF requirements and Action Plan items. It has been accepted and approved by the FATF in its Plenary Meeting held in June, 2013.

Implementation of SMART Police Station scheme

†1176. SHRI RAM NATH THAKUR: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government proposes to implement SMART Police Station scheme;
- (b) if so, the details of the funds allotted for its implementation;

† Original notice of the question was received in Hindi.

(c) whether any discussion has been held with States because we are having federal structure and police and law and order are subject of State; and

(d) if so, the details thereof and efforts made to make police administration more transparent and accountable?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (d) Bureau of Police Research and Development (BPR&D) has developed a concept paper on SMART/ Modern Police Stations and circulated it for obtaining views of all State Governments/ Union Territories Administrations.

“Public Order” and “Police” are “State Subjects” falling in Entry 1&2 of List-II of the Seventh Schedule of the Constitution of India. The State Governments/ UT Administrations implement various police reform measures.

Peace agreement signed with extremist outfits in North-East

†1177. SHRI NARESH AGRAWAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that agreements regarding peace have been signed with the extremist outfits active in the North-East;

(b) if so, the details thereof;

(c) if not, by when the North-East will be free from the clutches of extremism; and

(d) the details of the extremist outfits still active in the North-East?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) The Government has always shown its willingness to enter into peace dialogue with any insurgent group which abjures violence. In North-Eastern States, peace talks with various insurgent groups are continuing. In Assam, United Liberation Front of Assam [ULFA/Pro-talk], National Democratic Front of Bodoland/Progressive [NDFB/P], NDFB/Ranjan Diamary [NDFB/RD], Karbi Longri NC Hills Liberation Front [KLNLF] have signed Suspension of Operation (SoO) agreements. In Nagaland, National Socialist Council of Nagaland/Isak Muivah [NSCN/IM] has signed a framework agreement and NSCN/ Khole Kitovi and NSCN/Reformation of Nagaland have signed ceasefire agreement

† Original notice of the question was received in Hindi.